

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V
(Division Bench)

Item No.-511

IB-2728/ND/2019

IA/2810/2021, IA/1648/2024, IA/4619/2021, IA/5132/2021, IA/4106/2022,
IA/1482/2021, IA/4056/2022

IN THE MATTER OF:

Om Logistics Ltd.

....Applicant

Vs.

Servel India Pvt. Ltd.

.....Respondent

SECTION

U/s 9 IBC CIRP

Order delivered on 02.05.2024

CORAM:

SHRI MAHENDRA KHANDELWAL,
HON'BLE MEMBER (JUDICIAL)

Dr. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Deep Bisht, Adv. in IA/4619/2021
Mr. Anshay Dhatwalia (Proxy Counsel) in
IA/4106/2022

For the Respondent : Mr. Vivek Sinha, Mr. Vivek Malik, Advs. for R-1, R-3,
R-5, & R-6 in IA/1482/2021
Mr. Vivek Pahan, For R-2 (Union Bank of India)
Mr. Santosh Rout, Mr. Iswar Mohapatra, Advs. for R-2
in IA/1648/2024

For the AR of RP : Mr. Prabhakar Kumar, Adv.

For the IT Dept. : Mr. Puneet Rai, SSC a/w Mr. Nikhil Jain in
IA/4056/2022

For the SRA : Mr. Mohit Nandwani, Adv.

For the Canara Bank : Mr. Hitesh Sachar, Ms. Anju Jain, Adv Rabi Karmokar

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/4619/2021:-

Ld. Counsel on behalf of Applicant and Ld. Counsel on behalf of Respondent (Resolution Professional) is present. Both the sides submitted that

they have filed their written submissions in terms of order dated 02.01.2024 and the same is available on the e-portal. Order in this matter is **reserved**.

IA/4106/2022:-

Proxy Counsel on behalf of Applicant is present and submitted that Resolution Professional has not provided them the copy of the reply as per order dated 26.02.2024. Ld. RP in person is also present and submitted that they have provided the copy of the reply through e-mail. However, he undertakes to provide a fresh copy of the Reply to the Ld. Counsel for the Applicant. List the matter on **11.06.2024**.

IA/4056/2022:-

Ld. Counsel on behalf of Applicant is present. Ld. Counsel on behalf of Respondent (IT Department) is present and submitted that they have filed their reply. However, the same is not reflected on the e-portal. Ld. Counsel for the IT Department submitted that they have approached the Registry several times but the matter has not been cleared by the Registry so far. Ld. Counsel for the IT Department is once again directed to approach the Registry and cure the defects, if any, failing which the matter will be considered on the basis of oral submissions of IT Department. List the matter on **11.06.2024**.

IA/2810/2021, IA/1648/2024, IA/5132/2021, IA/1482/2021:-

List these applications on **11.06.2024**.

Sd/-
(Dr. SANJEEV RANJAN)
MEMBER (T)

Sd/-
(MAHENDRA KHANDELWAL)
MEMBER (J)